RAJYA SABHA

Re. Business

Tuesday, the 5th August, 1975/the 14,'/; Sravana, 1897 (Saka)

The House met at eleven of the clock, Mr. Chairman in the Chair.

REFERENCE TO BUSINESS OF THE HOUSE

SHRI BHUPESH GUPTA (West Bengal): Sir, now that we cannot initiate any business, can I suggest some Government business to you?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Yes.

SHRI BHUPESH GUPTA: I know you will come out wilh your own business. 1 would suggest that Mr. Pranab Mukher-jee should make a comprehensive state- I ment about the income tax raids or, what you call, investigation of the under-valued estates and multistoreyed buildings which is in progress in Bombay, Delhi, Calcutta, Madras and other places. We have been reading about it in newspapers. I do not know exactly what the Censor is allowing us to read because it does not allow all news to come. Whatever is given by newspapers is gone through by the Censor and then given to the Press. Why should we rely on the Press? This has nothing J to do with the emergency in the bad sense of the term. It is a good action, in fact, under emergency. Government should make a full statement. It should be possible for the Government, before we adjourn, to make a statement. I would suggest that the Government itself can move a motion to be taken into consideration. They can make this statement and then give an appendix to it giving particulars about it. I would very much like it because we find from the reports that some substantial gains have been made. Some say that Rs. 100 crores worth of concealed wealth has been discovered. It is a good thing. The country, or at least the Parliament should know it. The country knows it

31 RSS/75—1

I but let it be known in a proper way. Yes-I terday, Mr. Om Mehta made a statement. I It is a good thing. He made a statement j on the progress in the case involving hand grenade attack on the life of the Chief Justice. Similar thing should be doBe here. I The hon'ble Minister promised so many j things. For the whole year he has been promising to show me photographs . . .

SHRI OM MEHTA: This is what we would like to know. Whose photographs does he want to see? He said that he J wanted to see the photographs of Maharani Gayatri Devi.

SHRI BHUPESH GUPTA: Photograph of the searches which you have carried out in the Jaipur palace. This should be shown to us befoic we adjourn. We may have some suggestions to make. Unless we are told exactly what is happening we would not be in a position to make suggestions. I understand many of them are going to the court. We should take that also into account.

As for searches, from the newspapers I find that there are not sufficient teams in Calcutta. I suggest the number should be increased immediately by mobilisation of special forces in order to carry out this thing.

The second point that we brought to the notice of the House was on the increased tram fare and bus fare in Calcutta. The Government should tell us what is the position, whether they have intervened in this matter or made any enquiries. Let the Government first say something. Then we can say something about it.

Similarly, we have made many other representations because we cannot come to you nowadays. You have been completely shut out. You are under section 144, Your room is under section 144; we cannot go there. So we are not going there.

MR. CHAIRMAN: You can come at any time.

SHRI BHUPESH GUPTA: | know I we can come to you any time but basi- i cally you are under section 144. Now your I room is a prohibited area. We can come, of course. But what for? To disturb you? Surely, Sir, we will not come to you to discuss weather with you. We go there to discuss business. We do not have any business to suggest. There are either things also. For example, the Government should say what they are doing to save the life of the Communist leader Comrade Loius Corvalan in Chile who is in prison. We took to the Chilean a muss deputation Embassy.

We submitted a report. We expected that the Government would also react to it and intervene in this matter to save the life of such a great and valiant fighter. We should like to know whether the Government has done anything in regard to this matter. Then, Sir, many other things we can ask. I suggest to you a compromise formula. As you know, there is no Calling Attention now and no special mention. But we can suggest, at the beginning of the sitting every day, some business to the Government. Let this procedute be adopted. We fully submit to your ruling i and it is for the Government to see as to how much they can accommodate after listening to our suggestions.

MR. CHAIRMAN : Shri Om Mehta may take note of it.

SHRI OM MEHTA: All right, Sir.

PAPERS LAID ON THE TABLE

Statements showing action taken by Government on various assurances', promises and undertakings

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DE-PARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, I beg to lay on the Table the following statements showing the action taken by

- Government on the various assurances, promises and undertakings given during the sessions shown against each:—
- (i) Statement No. XVI—Eighty-fifth Session, 1973
- (ii) Statement No. XIV—Eighty_rM\th Session, 1973
- (iii) Statement No. X—Eighty-ninth Session, 1974
- (iv) Statement No. VI—Ninetieth Session, 1974
- (v) Statement No. V—Ninety-first Session, 1975
- (vi) Statement No. Ill—Ninety-second Session, 1975.

[Placed in Library. See No. LT-9938/75 for (i) to (vi)]

Ministry of Finance (Department of Revenue and Insurance) Notification

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, 1 beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 908 dated the 26th July, 1975, together with an Explanatary Memorandum thereon. [Placed in Library. See No. LT-9923/75]

Notifications of the Ministry of Law,Justice and Company Affairs and RelatedPapers

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): Sir, 1 beg to lay on the Table:—

- I. A copy each of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under sub-section (3) of section 642 of the Companies Act, 1956:
 - i) Notification G.S.R. No. 426 (E) dated the 26th July, 1975 publishing the Companies (Transfer of Profits to Reserves) Rules, 1975.